# FORM NO. 10E

[See rule 21AA]

Form for furnishing particulars of income under section 192(2A) for the year ending 31st March, 20... for claiming relief under <sup>1</sup>[section 89] by a Government servant or an employee in a [company, co-operative society, local authority, university, institution, association or body]

1. Na	me a	and address of the employee	
<b>2.</b> [Pe	erma	nent Account Number or Aadhaar Number]	
<b>3.</b> Re	sider	ntial status	
	Po	articulars of income referred to in rule 21A of the Income during the previous year relevant to assessment	
1.	(a)	Salary received in arrears or in advance in accordance with the provisions of sub-rule (2) of rule 21A	Rs.
	( <i>b</i> )	Payment in the nature of gratuity in respect of past services, extending over a period of not less than 5 years in accordance with the provisions of sub-rule (3) of rule 21A	3
	(c)	Payment in the nature of compensation from the employer or former employer at or in connection with termination of employment after continuous service of not less than 3 years or where the unexpired portion of term of employment is also not less than 3 years in accordance with the provisions of sub-rule (4) of rule 21A	3 2
	( <i>d</i> )	Payment in commutation of pension in accordance with the provisions of sub-rule (5) of rule 21A	
2.		ailed particulars of payments referred to above may be en in Annexure I, II, IIA, III or IV, as the case may be	:
			ignature of the employee
_		Verification	
		e and belief.	is true to the best of my
Verif	ied t	oday, theday of	
Place	·····		
Date.			ignature of the employee

 $<sup>1. \</sup> Substituted \ for \ "section \ 89(1)" \ by \ the \ IT \ (Eighth \ Amdt.) \ Rules, 2024, w.e.f. \ \textbf{15-10-2024}.$ 

#### ANNEXURE I

# [See item 2 of Form No. 10E]

# ARREARS OR ADVANCE SALARY

- Total income (excluding salary received in arrears or advance)
- 2. Salary received in arrears or advance
- **3.** Total income (as increased by salary received in arrears or advance)

[Add item 1 and item 2]

- **4.** Tax on total income (as per item 3)
- **5.** Tax on total income (as per item 1)
- **6.** Tax on salary received in arrears or advance [Difference of item 4 and item 5]
- **7.** Tax computed in accordance with Table "A" [Brought from column 7 of Table "A"]
- 8. Relief under <sup>2</sup>[section 89]

[Indicate the difference between the amounts mentioned against items 6 and 7]

<sup>2.</sup> Substituted for "section 89(1)" by the IT (Eighth Amdt.) Rules, 2024, w.e.f. 15-10-2024.

TABLE "A"
[See item 7 of Annexure I]

Previous year(s)  the relevant previous year	Salary received in arrears or advance relating to the relevant previous year as mentioned in column (1)	Total income (as increased by salary received in arrears or advance) of the relevant previous year mentioned in column (1) [Add columns (2) and (3)]	Tax on total income [as per column (2)]	Tax on total income [as per column (4)]	Difference in tax [Amount under column (6) minus amount under column (5)]
(Rs.)	(Rs.)	(Rs.)	(Rs.)	(Rs.)	(Rs.)
2	3	4	5	6	7

Note: In this Table, details of salary received in arrears or advance relating to different previous years may be furnished.

#### ANNEXURE II

### [See item 2 of Form No. 10E]

### **GRATUITY**

Past services extending over a period of 5 years or more but less than 15 years

- 1. Gratuity received
- **2.** Total income (including gratuity)
- **3.** Tax on total income mentioned against item 2
- **4.** Average rate of tax applicable on total income [Divide amount mentioned against item 3 by amount mentioned against item 2]
- **5.** Tax payable on gratuity by applying the average rate of tax [Multiply average rate of tax mentioned against item 4 with amount of gratuity mentioned against item 1]
- **6.** Total income of two previous years immediately preceding the previous year in which gratuity is received (ii)
- 7. Add one-half of the gratuity mentioned against item 1 in the total income of each of the two preceding previous years (ii) mentioned against item 6
- 8. Tax on total income of each of the preceding previous years (i) mentioned against item 7 (ii)
- 9. Average rate of tax on the total income of each of the two preceding previous years as increased by ½ of gratuity calculated for that year as mentioned against item 7 (ii)
  - [Divide the amounts mentioned against items 8(i) and 8(ii) by the amount mentioned against items 7(i) and 7(ii) respectively]
- **10.** Average of average rates of tax mentioned against item 9 [Add the averages of tax mentioned against items 9(*i*) and (*ii*) and divide it by 2]
- 11. Tax payable on gratuity by applying the average of average rates of tax
  - [Multiply the average against item 10 by the amount of gratuity mentioned against item 1]
- **12.** Relief under <sup>3</sup>[section 89]
  - [Indicate the difference between the amounts mentioned against items 11 and 5]

#### ANNEXURE IIA

[See item 2 of Form No. 10E]

#### **GRATUITY**

Past services extending over a period of 15 years and more

- 1. Gratuity received
- 2. Total income (including gratuity)
- 3. Tax on total income mentioned against item 2

<sup>3.</sup> Substituted for "section 89(1)" by the IT (Eighth Amdt.) Rules, 2024, w.e.f. 15-10-2024.

- **4.** Average rate of tax applicable on total income [Divide amount mentioned against item 3 by amount mentioned against item 2]
- **5.** Tax payable on gratuity by applying the average rate of tax [Multiply average rate of tax mentioned against item 4 with amount of gratuity mentioned against item 1]
- 6. Total income of three previous years immediately preceding the previous year in which gratuity is received (ii) (iii)

(*i*)

(ii)

(iii)

- **7.** Add one-third of the gratuity mentioned against item 1 in the total income of each of the three preceding previous years mentioned against item 6
- 8. Tax on total income of each of the preceding previous years (i) mentioned against item 7 (ii) (iii)
- 9. Average rate of tax on the total income of each of the three preceding previous years as increased by one-third of gratuity calculated for that year as mentioned against item 7 (iii)

  [Divide the amounts mentioned against items 8(i), 8(ii) and 8(iii)
- by the amount mentioned against items 7(*i*), 7(*ii*) and 7(*iii*) respectively] **10.** Average of average rates of tax mentioned against item 9

  [Add the averages of tax mentioned against items 9(*i*) to (*iii*) and
- divide it by 3]11. Tax payable on gratuity by applying the average of average rates of tax
  - [Multiply the average against item 10 by the amount of gratuity mentioned against item 1]
- 12. Relief under 4 section 89

[Indicate the difference between the amounts mentioned against items 11 and 5]

### ANNEXURE III

# COMPENSATION ON TERMINATION OF EMPLOYMENT

Condition: After continuous service of three years and where unexpired portion of term of employment is also not less than three years

- 1. Compensation received
- **2.** Total income (including compensation)
- **3.** Tax on total income mentioned against item 2
- Average rate of tax applicable on total income
   [Divide amount mentioned against item 3 by amount mentioned against item 2]
- **5.** Tax payable on compensation by applying the average rate of tax [Multiply average rate of tax mentioned against item 4 with amount of compensation mentioned against item 1]

<sup>4.</sup> Substituted for "section 89(1)" by the IT (Eighth Amdt.) Rules, 2024, w.e.f. 15-10-2024.

6.	Total income of three previous years immediately preceding the previous year in which compensation is received	( <i>i</i> ) ( <i>ii</i> ) ( <i>iii</i> )
7.	Add one-third of the compensation mentioned against item 1 in the total income of each of the three preceding previous years mentioned against item 6	(i) (ii) (iii)
8.	Tax on total income of each of the preceding previous years mentioned against item 7	(i) (ii) (iii)
9.	Average rate of tax on the total income of each of the three preceding previous years as increased by one-third of compensation calculated for that year as mentioned against item 7	(i) (ii) (iii)
	[Divide the amount mentioned against items $8(i)$ , $8(ii)$ and $8(iii)$ by the amount mentioned against items $7(i)$ , $7(ii)$ and $7(iii)$ respectively]	
10.	Average of average rates of tax mentioned against item 9	
	[Divide by three, the total of averages of tax mentioned against items $9(i)$ to $(iii)$ ]	
11.	Tax payable on compensation by applying the average of average rates of tax	
	[Multiply the average against item 10 by the amount of compensation mentioned against item 1]	
12.	Relief under <sup>5</sup> [section 89]	
	[Indicate the difference between the amounts mentioned against items 11 and 5]	
	items 11 and 5]	
	ANNEXURE IV	
	-	
1.	ANNEXURE IV  COMMUTATION OF PENSION	
	ANNEXURE IV  COMMUTATION OF PENSION  Amount in commutation of pension received	
2.	ANNEXURE IV  COMMUTATION OF PENSION  Amount in commutation of pension received  Total income (including amount in commutation of pension)	
2. 3.	ANNEXURE IV  COMMUTATION OF PENSION  Amount in commutation of pension received	
2. 3.	ANNEXURE IV  COMMUTATION OF PENSION  Amount in commutation of pension received  Total income (including amount in commutation of pension)  Tax on total income mentioned against item 2	
2. 3. 4.	ANNEXURE IV  COMMUTATION OF PENSION  Amount in commutation of pension received  Total income (including amount in commutation of pension)  Tax on total income mentioned against item 2  Average rate of tax applicable on total income  [Divide amount mentioned against item 3 by amount mentioned	
2. 3. 4.	ANNEXURE IV  COMMUTATION OF PENSION  Amount in commutation of pension received  Total income (including amount in commutation of pension)  Tax on total income mentioned against item 2  Average rate of tax applicable on total income  [Divide amount mentioned against item 3 by amount mentioned against item 2]  Tax payable on amount in commutation of pension by applying	
<ol> <li>3.</li> <li>4.</li> <li>5.</li> </ol>	ANNEXURE IV  COMMUTATION OF PENSION  Amount in commutation of pension received  Total income (including amount in commutation of pension)  Tax on total income mentioned against item 2  Average rate of tax applicable on total income  [Divide amount mentioned against item 3 by amount mentioned against item 2]  Tax payable on amount in commutation of pension by applying the average rate of tax  [Multiply average rate of tax mentioned against item 4 with	(i) (ii) (iii)
<ul><li>2.</li><li>3.</li><li>4.</li><li>5.</li><li>6.</li></ul>	ANNEXURE IV  COMMUTATION OF PENSION  Amount in commutation of pension received  Total income (including amount in commutation of pension)  Tax on total income mentioned against item 2  Average rate of tax applicable on total income  [Divide amount mentioned against item 3 by amount mentioned against item 2]  Tax payable on amount in commutation of pension by applying the average rate of tax  [Multiply average rate of tax mentioned against item 4 with amount in commutation of pension mentioned against item 1]  Total income of each of the three previous years immediately preceding the previous year in which amount in commutation of pension is received  Add one-third of the amount in commutation of pension mentioned against item 1 in the total income of each of the	(ii) (iii) (i) (ii)
<ol> <li>2.</li> <li>3.</li> <li>4.</li> <li>5.</li> <li>7.</li> </ol>	ANNEXURE IV  COMMUTATION OF PENSION  Amount in commutation of pension received  Total income (including amount in commutation of pension)  Tax on total income mentioned against item 2  Average rate of tax applicable on total income  [Divide amount mentioned against item 3 by amount mentioned against item 2]  Tax payable on amount in commutation of pension by applying the average rate of tax  [Multiply average rate of tax mentioned against item 4 with amount in commutation of pension mentioned against item 1]  Total income of each of the three previous years immediately preceding the previous year in which amount in commutation of pension is received  Add one-third of the amount in commutation of pension	(ii) (iii) (i)

<sup>5.</sup> Substituted for "section 89(1)" by the IT (Eighth Amdt.) Rules, 2024, w.e.f. **15-10-2024**.

**9.** Average rate of tax on the total income of each of the three preceding previous years as increased by one-third of the amount in commutation of pension calculated for that year as mentioned against item 7

(*i*)

(ii)

(iii)

- [Divide the amount mentioned against items 8(i), 8(ii) and 8(iii) by the amount mentioned against items 7(i), 7(ii) and 7(iii), respectively]
- **10.** Average of average rates of tax mentioned against item 9 [Divide by three, the total of averages of tax mentioned against items 9(*i*) to (*iii*)]
- 11. Tax payable on amount in commutation of pension by applying the average of average rates of tax[Multiply the average against item 10 by the amount in commu-
- tation of pension mentioned against item 1]

  12. Relief under 6[section 89]
- [Indicate the difference between the amounts mentioned against items 11 and 5]

<sup>6.</sup> Substituted for "section 89(1)" by the IT (Eighth Amdt.) Rules, 2024, w.e.f. 15-10-2024.